



ITEM NO.8

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.
6504/2025

[Arising out of impugned final judgment and order
dated 29-08-2023 in CRMABA No. 9463/2023 passed by
the High Court of Judicature at Allahabad]

PRIYANKA SURYAWANSHI Petitioner(s)

VERSUS

STATE OF U.P. & ANR. Respondent(s)

(IA No. 29807/2025 - CONDONATION OF DELAY IN
FILING and IA No. 29805/2025 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-04-2025

This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) :

Mr. Dhananjay Garg, Adv.
Mr. Abhishek Garg, Adv.
Ms. Anu Kushwaha, Adv.
Mr. Dinesh Kumar Garg, AOR

For Respondent(s) :

Mr. Arup Banerjee, AOR
Mrs. Charu Singhal, Adv.

UPON hearing the counsel

**the Court made the following
O R D E R**

- 1) Delay condoned.
- 2) The petitioner is apprehending her arrest in connection with Case Crime No. 159 of 2022 dated 06.05.2022 registered at Police Station Kotwali, District Jhansi, for the offences punishable under Sections 498A and 304B of the Indian Penal Code, 1860 and Sections 3 and 4 of the Dowry Prohibition Act, 1961.
- 3) While issuing notice on 03.02.2025, by way of interim relief, direction for not taking coercive steps subject to cooperation in the investigation, was issued.
- 4) After hearing and taking note of

the submissions as made which relates to the plea of *alibi* and non-presence at the time of incident, without expressing any opinion on the merits of the case, we deem it appropriate to confirm the order of interim protection and deem it appropriate to release the petitioner on anticipatory bail.

5) In view of the above, we direct that in the event of arrest, the petitioner shall be released on bail on furnishing suitable bail bonds and sureties and on such other terms and conditions as may be deemed fit by the Station House Officer of the concerned police station.

6) We further direct that the

petitioner shall join the investigation as and when required and co-operate in the same abiding all the conditions as specified under Section 438(2) of the Cr.P.C.

7) It is made clear here that violation, if any, by the petitioner, may give a cause to take recourse as permissible and the trial Court is at liberty to do the needful.

8) Accordingly, and in view of the foregoing, this special leave petition stands disposed of. Pending application(s), if any, shall stand disposed of.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
ASSISTANT REGISTRAR